

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/121/2020
MA. 350/69/2020

Date of order: 12.02.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

PALASH CHOWDHURY & OTHERS
VS.
EASTERN RAILWAY

For the Applicant : Mr. A. Chakraborty, Counsel
Ms. P. Mondal, Counsel

For the Respondents : Mr. A. K. Dasgupta, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This application has been filed to seek the following reliefs:

"8.i) Office Order being No. LE224/1/SSE/Pt.V dated 02.09.2019 issued for the respondent No. 2 is not tenable in the eye of law and as such the same may be quashed.

ii) Office Order being No. LE.224/1/SSE/Pt.V dated 06.12.2019 issued by the respondent No. 3 is not tenable in the eye of law and as such the same may be quashed.

iii) An Order do issue directing the respondents to consider the case of the applicants and thereby to extend them with the benefits of promotion to the post of Sr. Section Engineer/Mech. At Liluah at an earliest along with all consequential benefits.

iv) Costs and Incidentals.

v) Pass such further or other order or orders.



3. At hearing, Id. Counsel for applicants submits that the promotion has been granted to the applicants but w.e.f. July, 2020. Therefore, as prayed for, the applicants are permitted to withdraw the present OA to file comprehensive representation to the competent respondent authority within a period of 2 weeks from the date of receipt of a copy of this order. In the event such representation is preferred by the applicant, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of 2 months from the date of such representation. In case the applicants deserve the relief as prayed for, the same shall be accorded within that period.



4. It is made clear that we have not entered into the merit of the matter and therefore all the points to be raised in the representation shall be open for consideration.

5. Accordingly, the OA is disposed of as withdrawn with the aforesaid liberty. Consequently, MA also stands disposed of.

No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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